

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). A statement is laid on the table of the House.

*Statement*

(a) 'The total quantity and value of silver which was exported during 1966, 1967 & 1968'

Exports of silver bullion in the last three financial years, as reflected in the Customs statistics, were as follows :—

year	Quantity	Value
1966-67	Nil	Nil
1967-68	Nil	Nil
1968-69		

(from April 54, 340 Kgs. Rs. 33 million 1968 to Nov., (approximate) (approximate) 1968)

The above figures do not include illegal export of silver, precise information regarding which is not available.

(b) 'The extent of foreign exchange India is likely to lose as a result of imposition of ban on the export of silver'.

The ban applies only to exports by private parties. Foreign Exchange has been earned against the exports of silver made on Government account. It is possible that if there was no ban on the export of silver by private parties, the quantity exported and the foreign exchange realised might have been somewhat greater, but that would have run counter to the Government's objective of regulating the outflow of the precious metal. As regards the loss of foreign exchange arising from illegal exports of silver, this cannot be attributed to the ban on the export of silver by private parties, but is the result of other factors. As a further step in the direction of preventing the illegal exports of silver, Government have promulgated the Customs (Amendment) Ordinance of 3rd January 1969.

(c) 'Whether prices of silver have come down considerably since the imposition of this ban and whether markets of important cities have reacted to this initiative of the Government of India.'

The Hon'ble Members presumably have in mind the promulgation of the Customs (Amendment) Ordinance of

3rd January, 1969 rather than the imposition of a ban on the export of silver in 1966. Silver prices in Bombay came down from Rs. 564 per Kg. immediately before the promulgation of the Ordinance to Rs. 526 thereafter, but have been fluctuating since then. There was no marked reaction in foreign markets.

(d) 'Whether Government's attention has been invited in this regard to a leading article in the 'Economic Times' of 5th January 1969 and, if so, Government's reaction thereto.'

Yes, Sir. These and other views and suggestions have been taken note of by the Government, but Government does not consider it necessary to change the present policy of ban on the export of silver on private account.

**Industrial Development Bank of India**

\*265. SHRI R.V. NAIK:  
SHRI C. MUTHUSAMI:

Will the Minister of FINANCE be pleased to state:

(a) whether there are any plans for widening the scope of activities of the Industrial Development Bank of India;

(b) if so, whether Government's attention has been drawn in this regard to a report in the 'Economic Times' of the 9th January, 1969; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): (a) to (c). Government has seen the Press report that appeared in the 'Economic Times' of January 9, 1969 referred to in the question.

2. The Industrial Development Bank of India on the Board of which Government is represented, has been reviewing from time to time the question of widening the scope of its activities to suit the needs of the changing situation. In view of the recessionary tendencies in certain industries and the need to revive the investment activity in the private sector, the Industrial Development Bank of India recently adopted several measures for widening and cheapening its refinance and redis-

counting facilities to augment the flow of funds to industry.

3. A new scheme has been introduced effective from December 9, 1969 in terms of which the Industrial Development Bank of India would participate with approved commercial Banks for providing direct assistance by way of term finance and guarantee facilities to industrial concerns both in the public and private sector, exporting capital and engineering goods and services on deferred payment basis.

4. The Industrial Development Bank of India is taking steps to improve its liaison with offices of banks and State Financial Corporations in a number of ways in order to be of more active assistance in the generation of projects in different areas and particularly to be of greater help to the medium and small sectors of industry. It proposes to have branch offices in the near future in different parts of the country to establish closer contacts and to decentralise the work, to the extent feasible, for convenience of the parties and expeditious handling of the cases. It is also taking steps to provide initially on a modest scale, advisory services on technology, management and marketing for the benefit of small entrepreneurs who are not always in a position to take adequate care of these aspects.

5. In January, 1969 two important modifications were made to the Scheme of Rediscounting of bills arising out of sales of indigenous machinery on deferred payment basis operated by the Industrial Development Bank of India. This Scheme which was hitherto restricted to purchaser users in the private sector was extended to cover purchaser users in the Public Sector such as autonomous bodies like Electricity Boards, Transport Corporations and Government industrial companies. There was also pruning down in the cost of credit by reducing the maximum discount rates chargeable by approved banks under the Scheme by 1%.

**Irregularities and Nepotism in all India Institute of Medical Sciences, New Delhi**

\*266. SHRI MADHU LIMAYE: Will the Minister of HEALTH AND FAMILY

**PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT** be pleased to state:

(a) whether Government received any rejoinder to the reply given by Government to the memorandum of a Member of Parliament in regard to irregularities/favouritism/nepotism in the All India Institute of Medical Sciences, New Delhi;

(b) if so, the main points in the rejoinder;

(c) whether any inquiry has been ordered and if so, the members of this Inquiry Committee; and

(d) when the report of this inquiry will be submitted to Government?

**THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) :** (a) Yes Sir,

(b) The main points raised in the rejoinder were in respect of:—

- (i) The amalgamation of the post of Dean with that of Director and creation of the post of Vice-Dean;
- (ii) Functioning of the Selection Committee;
- (iii) Down-grading of certain posts;
- (iv) Misguiding the Selection Committee in the matter of selection for appointment to certain posts;
- (v) Functioning of Academic Committee;
- (vi) Nomination of Technical Experts to assist the Selection Committee;
- (vii) Selections made in absentia;
- (viii) Ad-hoc appointments;
- (ix) Appointments of Heads of Departments;
- (x) Denial of the designation of Associate Director to the Chief of the Rajendra Prasad Centre for Ophthalmic Sciences;
- (xi) Management of the Physical Medicine and Rehabilitation Unit and Orthopaedic Prosthetic Workshop;